## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 15/RP/2023

- Subject : Petition for review of Commission's Order dated 5.4.2023 in Petition No. 144/GT/2020 (revision of tariff of Tanakpur hydroelectric Power Station (94.2 MW) for the period 2014-19, after truing up exercise and determination of Tariff for the period 2019-24).
- Petitioner : NHPC Limited
- Respondents : PSPCL and 12 others

Date of Hearing : **29.11.2023** 

- Coram : Shri I.S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
- Parties Present : Shri Venkatesh, Advocate, NHPC Shri Anant Singh Ubeja, Advocate, NHPC Ms. Nehal Jain, Advocate, NHPC Shri Mohd. Faruque, NHPC Shri Mohhit K. Mudgal, Advocate, BRPL & BYPL Shri Sachin Dubey, Advocate, BRPL & BYPL Ms. Jaya, BYPL

## **Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions referring to the pleadings on calculating gross value of the assets being de-capitalized under 'assumed deletions'.

2. The learned counsel appearing for the Respondent BRPL and BYPL opposed the submissions and requested that their reply may be considered while passing the orders.

3. The Commission, after hearing the parties, directed Review Petitioner to file an additional affidavit to confirm that the amounts indicated under the column of 'assumed deletions' in Petition No. 144/GT/2020 are gross value of the assets being decapitalized, on or before **8.12.2023**, after serving copy to the Respondents.

4. The Respondents are permitted to file their replies to the additional affidavit by **15.12.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, till **22.12.2023**.

5. The Commission further directed the parties to strictly comply with the specified timeline and observed that no extension of time will be granted.

6. Subject to the above, order in the matter was reserved.

## By order of the Commission

Sd/-(Deepak Pandey) Assistant Chief (Law)